

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 212
CP-25/ND/2024
IA-139/2024

IN THE MATTER OF:

Anuj Kapoor ... **Applicant/Petitioner**

Versus

Surya Processors Pvt. Ltd. & Ors. ... **Respondent**

Under Section: 241-242 of Comp. Act

Order delivered on 10.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Karan Singh

For the Respondent : Adv. Monish Surendran

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-139/2024: The prayer made in the application is for advancement of hearing qua the CP-25/ND/2024. As the CP has already been listed for hearing today. **The application has become infructuous and is disposed of accordingly.**

CP-25/ND/2024: Ld. Proxy Counsel for the Petitioner submitted that this Tribunal has already issued notice qua CP-25/ND/2024. He also shared the order dated 10.04.2024 and a perusal of the order reveals that the notice was issued in IA-139/2024. Despite it being pointed out to him repeatedly that no notice has been issued in the petition, he kept on insisting that the notice qua the petition has already been issued. When it was made clear to him that no notice in the petition has been issued and he should make out a case for issuance of notice qua the petition, he requested for pass over stating that the arguing counsel is not available. We are unable to appreciate the stand taken on behalf of the Petitioner. Nevertheless, in the interest of justice, the hearing is deferred to 02.08.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)